

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Registered A/D

Commercial Complex (EDA),
Indira Nagar,
Bangalore-560038
Dated 13th August '86

Application No 119/86(F)

Shri K.N. Ramachandra

...

Applicant

Versus

1. The Assistant Controller of Stores,
Railway General Stores, Hubli.
2. District Controller of Stores,
Railway General Stores, Hubli.

Respondents

13/8
A copy of the Judgement delivered on 5.8.1986 by Hon'ble
Shri Ch. Ramakrishna Rao, Member (Judicial) on behalf of the Bench
consisting of himself and Hon'ble Shri L.H.A. Rego, Member
(Administrative) is forwarded herewith.

*Sm. S.
Pl. Sreerangaiah
R*

o/c SECTION OFFICER
(JUDICIAL)

- Issue dw. each
82
13/8/86*
1. Shri K.N. Ramachandra,
C/O Shri Shrikant N. Terdal
Room No A2, III Floor,
Indira Mahal Lodge,
Gandhinagar 5th Main,
Bangalore -560009

...

Advocate for
Applicant.

2. Shri M. Sreerangaiah,
Main Road, Cubbanpet,
Bangalore- 560002

...

Advocate for
Respondents.

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

BANGALORE.

C O R A M:

The Hon'ble Shri Ch. Ramakrishna Rao, Member (Judicial)

The Hon'ble Shri L.H.A. Rego, Member (Administrative).

Application No. 119/86 (F).

Date of decision: 5.8.1986.

Shri K.N. Ramachandra

...Applicant.

And

1.The Asst.Controller of Stores.

2. The District Controller of Stores.

Shri Shrikant N. Terdal

Advocate for Applicant.

Shri Sreerangeiah

Advocate for respondents.

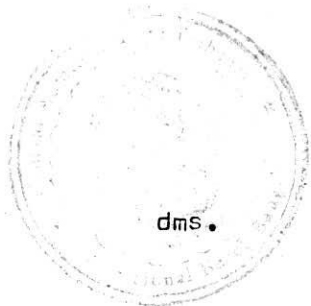


J U D G M E N T

(Delivered by Shri Ch. Ramakrishna Rao, Member (Judl.))

Heard counsel on both sides.

2. According to Shri Shrikant M. Tendol, counsel for the applicant, the applicant was not served with a copy of the order rejecting the appeal preferred by him and he could not, therefore, file a review petition to the higher authorities, before approaching this Tribunal for redressal of his grievance as prayed for in the Application.
3. Shri Sreerangaiah, advocate, appearing on behalf of the respondents, could not adduce proof of having served the appellate order on the applicant.
4. In the circumstances, we direct the respondents to serve a copy of the appellate order on the applicant immediately, so that he may have an opportunity to file his review petition against the said order and if he is aggrieved by the result of the review petition, he is at liberty to approach this Tribunal for redressal. The respondents are also ~~xxxx~~ directed to dispose of the applicant's review petition within a period of three months from the date of receipt of the review petition.
5. The application is disposed of accordingly.



Sd/-	Sd/-
(L.H.A. REGOY)	(CH. RAMAKRISHNA RAO)
MEMBER (AM)	MEMBER (JM)
5.8.1986.	5.8.1986.

- True Copy -

R. Thy 12/8/86
SECTION OFFICER

CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE